CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranager, Bangalore-560 038.

Dated: 3SEP 1993

APPLICATION NO(s). 584 193
Applicant(5) N. Babu Raco. NS Respondent(s)
1. Nicholas Babre Reco, Servor Sentific
Cálosaton) Mysose: des its secretary 2 Jul leneon of India des its secretary Monersing of Defende scretch Blook. New Dellu-11
Moneyling of Defence . scretch 13 kcon.
New Delli-11. 3. Fix seientiffé Advisor 1 Diseaser Generall, R&D Screth Block Minestry Generall, R&D Screth Block Minestry
generall, n'év Delli. g Defenée: New Delli. y. Sue Diseater, Defenée food Research
Laboratory, mysore , per lurgente No. 844,
Laboratory, Mosson , Advocale, No. 844, Swally, Advocale, No. 844, Cupstairs) V Block, Rajarinageer,
Bayalose. 20. 6 Str. 6 Shanteppa, Central Grav Building Strendery Corensel Megh court Building
Bougalose'

SUBJECT: Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore Sench Bangalore.

Te Gener

DEPUTY REGISTRAR 3 9 185

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE 18TH DAY OF AUGUST, 1993

Present: Hon'ble Justice Mr.P.K.Shyamsundar Vice-Chairman

APPLICATION NO.584/93

Shri Nicholas Babu Rao, Senior Scientific Asstt. D.F.R.L.(Defence Food Research Laboratory) Mysore

Applicant

(Shri M.N. Swamy - Advocate)

V.

- The Union of India represented by its Secretary, Ministry of Defence, South Block, New Delhi-11
- The Scientific Adviser & Director General, R&D, South Block, Ministry of Defence, New Delhi 11
- 3. The Director,
 Defence Food Research Laboratory
 Mysore

Respondents

(Shri G. Shanthappa - Advocate)

This application has come up today before this Tribunal for orders. Hon'ble Justice Mr.P.K. Shyamsundar, Vice Chairman made the following:

ORDER

This case was posted for hearing on 20.9.93. Since similar cases have been disposed off today i.e. in 0.A.Nos.320/93, 322/92, 323/93 and 324/93 with the consent of both parties,



I have re-posted this case to today and treated it as listed for today. Following the order made in OAs referred to supra,

I direct the Department to consider the claim of the applicant for awarding the benefit of the judgment rendered in Pinto's case referred to in OAs referred to supra. The Department will take a decision in this behalf within three months from the date of receipt of a copy

of this order.

Sd

VICÈ CHAIRMAN

TRUE COPY

No costs.

219/83

CENTRAL ADMINISTRATIVE TRUSUS ADDITIONAL BENCH RANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Miscellaneous Application No. 64/94 in

Dated:

8 MAR 1994

584 of 1993. APPLICATION NO(s)

APPLICANTS:N. Babu Rao v/s. RESPONDENTS: Secretary, M/o.Defence, N.Delhi and Others.

TO.

- Sri.M.Narayanaswamy, Advocate, No. 844-Upstairs, 17th-G-Main, Rajajinagar, Fifth Block, Bangalore-10.
- Sri.G.Shanthappa, Addl.Central Govt.Stng.Counsel, 2. High Court Building, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore. -xxx-

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 28-02-1994.

Oly on 8-3-"
DEPUTY REGISTRAR
JUDICIAL RRAMINITAR

qm^{*}

In the Central Administrative Tribunal Bangalore Bench Bangalore

ORDER SHEET (contd)

Date	Office Notes	Orders of Tribunal

FEBRUARY 28,1994.

ORDER ON M.A.NO.64 OF 1994

(PKS)VC/(VR)M(A)

We have heard the learned standing counsel, apropos this application seeking more time to comply with the direction of this Tribunal. The judgment of the Tribunal under reference has since been upheld by the Supreme Court. In that situation we think that the Government should be more than anxious to comply with the directions of the Tribunal subsequently affirmed by the Supreme Court. But, then from that we are told to-day and from the records produced before us there does not appear to be any anxiety on the part of the administration to comply with the orders of this Tribunal, subsequently upheld by the Supreme Court as well. While we must record our strong dissent and express our displeasure regarding the delay involved in the implementation of the Tribunal's order, we however accede to the emphatic plea made by the learned Standing Counsel for more Acceeding to his request for time. further extension of time, we grant



Date	* * */*	Office Notes	Orders of Tribunal
			four months time to comply with the
			orders as from to-day. We make it
			clear to the learned Standing Counsel,
			through him to his clients, that on
1			no account any further extension of
-			time will be granted. Let a copy of
			this order be made available to the
			Government counsel. We direct that
			one more application of a similar nature
			said to be pending in O.A.No.9/94 but
			listed before the other bench is ordered
i 			to be brought before this Bench and
		en e	disposed off in like terms.
			Sd- <<
	Kangasa araman samu a a a a a		MEMBER(A) VICE-CHAIRMAN.
			psp.
,			
		and the same of th	
	,	at IVC TRIAL	TRUE COPY
		A CONTRACTOR OF THE PROPERTY O	
		See Comment of the Co	& Shauhar,
		5	SECTION OFFICER 83
	•	55/	LENTRAL ADMINISTRATIVE TRIBUTA.
		ME CONTRACTOR	additadital Bench Bangalore
		30 7 80	BWIGWFOUE
		No. of the second	